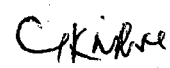
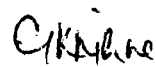


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(3)

OA/TA/MP. No...../199

.....*Amar Chandra Sharma*..... Versus.....*Lokesh Chandra Sharma*.....

Date of Order	Orders
	<i>CP 14/97 (OA 309/96)</i> <i>9.7.97</i> <i>M. M. Gantam, counsel for the petitioner.</i> At the request of the counsel for the petitioner, may be listed for admission on 7.8.97.  (O. P. SHARMA) Administrative Member  (GOPAL KRISHNA) Vice Chairman (J) <i>7.8.97</i> <i>M. M. Gantam, counsel for the petitioner.</i> Heard the learned counsel for the petitioner. The learned counsel for the petitioner does not press this Contempt Petition on merits. The Contempt Petition is, therefore, dismissed. If the petitioner has any grievance, he may file a fresh one.  (O. P. SHARMA) Administrative Member  (GOPAL KRISHNA) VICE CHAIRMAN

*Copy of order
issued to applicant
vide 202
d 21-8-97*